

PPP models for managing airports

164. SHRI A.U. SINGH DEO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government proposes to use the Public Private Partnership (PPP) model as in the case of the Mumbai airport, for development, administration and management of other airports in the country;

(b) if so, the details thereof;

(c) whether any tenders have been received from private companies in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) Yes, Sir. Government of India (GoI) intends to take up the development and modernization of Ahmedabad and Jaipur airports under Public Private Partnership (PPP) mode. Request For Qualification (RFQ) for implementation of PPP at these airports has not been issued.

(c) and (d) Do not arise.

Hiring of professionals by DGCA

165. DR. K.P. RAMALINGAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government has accorded approval to the Directorate General of Civil Aviation (DGCA) to hire a large number of experienced professional and technical hands directly from the market instead of going through the UPSC recruitment route;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has agreed to provide them salary at par with market rates; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (d) In order to address the findings of FAA audit conducted in September, 2013 with a follow up in December, 2013, Government has created 75

positions of Flight Operations Inspectors. The details of the posts along with salary are given in Statement (*See below*).

Department of Personnel and Training accorded approval to DGCA to directly hire the FOIs from the market instead of going through the UPSC route while Department of Expenditure approved the proposal for paying remuneration to the FOIs at par with the industry.

Statement

*Details of the post of flight operations inspector along
with vacancies and pay scale*

Sl. No.	Title of the post	No. of vacancy	Pay Scale
1.	Chief Flight Operations Inspector (CFOI)	1	PB-4 ₹37,400-67,000 + G.P. of ₹ 10,000/- + Non Flying Allowance ₹6000 per hour for 70 hours per month + Special Allowance ₹ 3,50,000/- (maximum limit)
2.	Deputy Chief Flight Operations Inspector (Dy.CFOI)	Aeroplane- 6	PB-4 ₹37,400-67,000 + G.P. of ₹8900/- + Non Flying Allowance ₹6000 per hour for 70 hours per month + Special Allowance ₹ 3,00,000/- (maximum limit)
		Helicopter- 1	PB-4 ₹37,400- 67,000 + G.P. of ₹8900/- + Non Flying Allowance ₹2000 per hour for 40 hours per month + Special Allowance ₹ 2,00,000/-(maximum limit)
3.	Senior Flight Operations Inspector (SFOI)	Aeroplane- 17	PB-4 ₹ 37,400-67,000 + G.P. of ₹ 8700/- + Non Flying Allowance ₹6000 per hour for 70 hours per month + Special Allowance ₹ 1,50,000/- (maximum limit)

Sl. No.	Title of the post	No. of vacancy	Pay Scale
		Helicopter- 3	PB-4 ₹37,400- 67,000 + G.P. of ₹8700/- + Non Flying Allowance ₹2000 per hour for 40 hours per month + Special Allowance ₹ 1,50,000/-(maximum limit)
4.	Flight Operations Inspector (FOI)	Aeroplane- 40	PB-3 ₹ 15,600-39,100 + G.P. of ₹7600/- + Non Flying Allowance ₹2000 per hour for 40 hours per month + Special Allowance ₹ 1,00,000/- (maximum limit)
		Helicopter- 7	PB-3 ₹ 15,600- 39,100 + G.P. of ₹7600/- + Non Flying Allowance ₹2000 per hour for 40 hours per month + Special Allowance ₹ 1,00,000/- (maximum limit)

Grounding of Dreamliners

166. SHRIMATI SAROJINI HEMBRAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that most of the Dreamliner Aircrafts of Air India grounded in the recent past due to technical difficulties or discrepancies;

(b) if so, the details thereof and the action taken by Government in this regard; and

(c) if not, whether Government is going to introduce some of these Dreamliners to different sectors of the country particularly to Bhubaneswar?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) Yes, Sir. Six B787 Dreamliners aircraft were grounded from 17th January, 2013 upto mid May, 2013 after a directive received from Directorate General of Civil Aviation (DGCA) based on Federal Aviation Administration (FAA), USA, Emergency Airworthiness Directive (EAD) dated 16th January, 2013 requiring all B787 operators to temporarily grounded the aircraft, subsequent to fire incident reported